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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 216 of 2024 (SZ)

[Earlier O.A.No.645 of 2024 (PB)]

Suo-Moto matter in respect News item
Appearing in the in The Hindu
Dated 01.05.2024 titled "Greater
Chennai Corporation idendifies 25
hotspots where construction debris
gets dumped".

.....Applicant

Versus

The Commissioner
Greater Chennai Corporation

..... Respondent

ADDITIONAL STATUS REPORT FILED BY THE
GREATER CHENNAI CORPORATION - 3RD RESPONDER

I P.V.Srinivasan, S/o. P.V.Viswanathan, Hindu, aged about 56 years, Superintending Engineer. Solid waste Management Department, Greater Chennai Corporation, having office at Chennai -600003, do hereby solemnly affirm and sincerely submit as follows;

I am working as the Superintending Engineer in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

P.V. Srinivasan
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
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I am filing this status report and I am well acquainted with the facts and circumstances of the above case, as borne out by the available records.

1. I respectfully submit that the earlier counter affidavits and reports already filed by the Greater Chennai Corporation may kindly be read as part and parcel of the present status report.
2. I respectfully submit that the Greater Chennai Corporation has already placed detailed submissions before this Hon'ble Tribunal in compliance with the directions issued for clearing Construction and Demolition (C&D) waste from 25 identified hot spots. Relevant reports and photographs evidencing the actions taken have already been submitted, thereby apprising this Hon'ble Tribunal of the measures implemented in this regard.
3. I respectfully submit that this Hon'ble National Green Tribunal (Southern Zone), by its order dated 07.02.2025, was pleased to issue the following directions

Though the Greater Chennai Corporation (GCC)/ Respondent No.3 has filed its report detailing the collection, processing, and recycling of Construction and Demolition Waste, along with permissions for private dumping at designated locations, guidelines for new building permits, etc, let the Greater Chennai Corporation consider whether a

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streamlined single-window system can be implemented for the disposal of Construction and Demolition Waste.

Under this system, individuals seeking to remove Constructions and Demolition Waste have to approach the Greater Chennai Corporation which would arrange for a lorry to clear the waste.

Let the Greater Chennai Corporation consider the aforementioned aspect and file a report before the next hearing date.

4. Actions Taken by the Greater Chennai Corporation

I) Collection of C&D Waste

- a) The Greater Chennai Corporation has initiated an extensive and systematic programme for the collection of Construction and Demolition Waste in order to prevent unauthorised dumping on roadsides, canals, and other public places.
- b) The project, which was launched two years ago in Zones 4, 5, 6, 8, 9, 10, and 13, has yielded positive results in curbing indiscriminate disposal of C&D waste. With effect from **17.01.2025**, the initiative has been extended to cover the entire Greater Chennai Corporation area to ensure improved public service delivery.

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- c) Licensed vendors have been engaged for door-to-door collection of Construction and Demolition Waste from all streets within the Greater Chennai Corporation limits.

II. Processing of Collected C&D Waste:

- a) The C&D waste collected is processed at two designated processing centres located at **Kodungaiyur** and **Perungudi**, which are operated by separate concessionaires.
- b) On an average, about **800 metric tonnes per day** of C&D waste is processed, and the following materials are segregated for reuse:
- 20 mm blue metal
 - 12 mm blue metal
 - 6 mm chips
 - M-sand
 - P-sand

The recycled materials are effectively reused in building construction activities and are sold by the concessionaires.

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III. Monitoring and Enforcement:

In order to deter unauthorised dumping of C&D waste, the Greater Chennai Corporation has deployed **47 enforcement vehicles** for unit-wise monitoring across the GCC area. In addition, **63 CCTV cameras** have been installed at strategic locations to identify violators.

- a) Penalties are imposed on individuals and entities found dumping debris illegally on roadsides, public places, and waterways.
- b) A total sum of **Rs. 2,23,04,400/-** has been collected as penalties through enforcement team vehicles from violators during the period from **02.10.2024** to **01.02.2026**.

IV. Permission for Private Dumping at Designated Locations:

- a) The Greater Chennai Corporation has implemented a streamlined mechanism to enable registered private lorry owners to dispose of C&D waste at the Perungudi and Kodungaiyur C&D Waste Processing Plants at a prescribed cost of **Rs. 800/- per metric tonne**. As of date, **267.4 MT** of C&D waste has been received at the

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processing plants and a total processing fee of **Rs. 2,13,994.40/-** has been collected.

- b) Private lorry owners are required to register on the Greater Chennai Corporation website and undergo document verification. So far, **77 private lorry owners** have been registered on the GCC portal.

V. Guidelines for New Building Permits:

- a) The Greater Chennai Corporation has implemented the **Construction and Demolition Waste Management Guidelines** on **21.03.2025**, as approved by the Greater Chennai Corporation Council vide **Resolution No. 328/2025**.
- b) Further, the **Clean and Safe Construction Guidelines** were implemented on **30.04.2025**, as approved by the Greater Chennai Corporation Council vide **Resolution No. 385/2025**, with a view to preventing pollution and dumping of construction materials and C&D waste in public places.
- c) As part of the building plan approval process, owners and builders are instructed to dispose of C&D waste

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only at **15 designated locations** identified by the Greater Chennai Corporation.

VI. Public Awareness Initiatives:

Public awareness programmes, including distribution of pamphlets and awareness campaigns, are being conducted to educate the public on the adverse impacts of illegal dumping and to encourage responsible disposal of Construction and Demolition Waste.

5. Role of Vendors and Processing Mechanism:

I respectfully submit that the Construction and Demolition Waste management activities are carried out by the private vendors engaged by the Greater Chennai Corporation. Primary collection of C&D waste is undertaken in all streets using the vendors' manpower and machinery, for which GCC pays **Rs. 2,100/- per metric tonne.**

The collected waste is temporarily stored at secondary collection centres located zone-wise, with **15 secondary collection centres** functioning across the GCC area. The waste is thereafter transported from the secondary collection centres to the processing centres using 10-tonne vehicles, following prescribed safety protocols.

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There are two processing centres within the GCC limits, located at **Kodungaiyur** and **Perungudi**, which are operated by the private vendors engaged by the Greater Chennai Corporation at a cost of **Rs. 752.46/- per metric tonne**. During processing, materials such as 20 mm metal, 12 mm metal, 6 mm chips, M-sand, and P-sand are segregated. Quality testing of the recycled materials is carried out by **IIT and PWD**. The bifractional materials are sold by the vendors to construction builders, who are required to utilise these recycled materials.

6. **Continued Compliance with NGT Directions:**

I respectfully submit that, pursuant to the directions of the Hon'ble National Green Tribunal (Southern Zone) dated **07.02.2025**, the Greater Chennai Corporation is diligently following the above-mentioned activities and has formulated and implemented guidelines to prevent illegal dumping of Construction and Demolition Waste in public places.

7. **Conclusion**

I respectfully submit that the Greater Chennai Corporation has taken proactive and sustained steps to ensure the scientific, sustainable, and

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environmentally sound management of Construction and Demolition Waste, including its effective recycling. The Greater Chennai Corporation remains fully committed to complying with the directions of this Hon'ble Tribunal and shall continue to strengthen its waste management practices in the interest of environmental protection.

It is therefore most respectfully prayed that this Hon'ble National Green Tribunal may be pleased to take the above facts on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.



COUNSEL FOR 3RD RESPONDENT

Solemnly affirmed at Chennai
on this day of 03rd Jan -2026
and signed his name in
my presence.


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

Before me,


E.No. 340/96

Advocate:Chennai

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NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

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**ADDITIONAL STATUS REPORT
FILED BY THE GREATER
CHENNAI CORPORATION.**

**TH.N.R.RAMESH KANNA,
COUNSEL FOR RESPONDENTS**